

OA.5/93

Judgement

(As per Hon. Mr. A.B. Gorthi, Member (Admn.))

Heard learned counsel for both the parties.

2. Admit.

3. It is stated in the OA that the applicant was initially engaged as Casual Mazdoor in June, 1985. He worked for about 680 days before he was disengaged on 7-5-1987 alongwith some other casual mazdoors. His prayer in this OA is for a direction to the respondents to re-engage ^{him} as casual mazdoor and to consider his case for grant of temporary status.

4. When the application came up for admission an interim order was given to the respondents tide order dated 15-2-93 to engage the applicant if there was work and if juniors to him were still employed. In compliance with our interim order the respondents re-engaged the applicant and that he is, as on today, working as casual mazdoor under them.

5. From the above it is obvious that there was work with the respondents and juniors to the applicant were engaged as casual mazdoors. Accordingly this OA is disposed of with the following directions to the respondents :

- i) The applicant will be allowed to continue to work as casual mazdoor so long as there is work, and if his ^{inescapable} retrenchment becomes untenable, it will be on the principle of ~~last come~~ .
- ii) The case of the applicant for grant of temporary status and his subsequent regularisation will be considered in accordance with extant scheme/instructions. No costs. //

transcr
(A.B. Gorthi)
Member, (Admn)

Neeladri
(V. Neeladri Rao)
Vice Chairman

Dated : September 6, 95
Dictated in Open Court

Amrit
Dy. Registrar (Jud)

04-5/93

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APPENDIX

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI
VICE-CHAIRMAN

and

THE HON'BLE MR. R. RANGARAJAN : M(ADM)

DATED: - 6-9 -1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.NO.

O.A.No.

5/93

T.A.NO.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Ordered/Rejected.

No order as to costs.

pvm.

Central Administrative Tribunal
DESPATCH
27 SEP 1995 NSY
HYDERABAD BENCH

27 SEP 1995 NSY

HYDERABAD BENCH